



Introduction to Primary Market – Rights Issue

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- Rights Shares –Overview
- Rights Issue – Types of Securities Offered
- Rights Issue – Key Terms
- Rights Issue – Key Documents
- Electronic Rights Entitlements (REs)
- Trading in Electronic Rights Entitlements
- Application through ASBA Mechanism
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- Checking Allotment Status and Grievance Mechanism

- Offer of securities by a **listed Company** to those who are shareholders of the Company **as on the record date fixed** for the said Rights Issue.
- Decision to have a Rights issue → Taken by the Board of Directors of the Company.
- Existing shareholders as on a particular date (**Record Date**) are offered a right to subscribe to the Rights Issue using their Rights Entitlement
- Shareholders also have the right to:
 - **Renounce their Rights Entitlement** (in full or part)
 - Apply for **additional securities** over and above what they are entitled to.

Rights Issue – Types of Securities Offered



Fully paid equity shares	- Equity Share where the full Issue Price is paid upfront
Partly paid equity shares	- Equity Share where only a part of the Issue Price is paid upfront. - Balance “Call money” is paid in within 12 months of issue. - Non payment of -“Call money” can lead to forfeiture of shares.
Convertible Debt Instruments	- Instrument which creates or acknowledges indebtedness. - Convertible into equity shares of the issuer at a later date - Or without the option of the holder of the instrument, whether constituting a charge on the assets of the issuer or not
Warrants attached to equity shares and convertible securities	- Holder is entitled to buy equity shares at an exercise price on a later date (within the tenure of the warrant); - Attached to equity shares or convertible securities

Rights Issue – Key Terms



Record Date	- Date announced by the Company. - Date for determining the shareholders to whom the Rights Issue will be made and who would be eligible to participate in the Rights Issue. - Disclosed to the Stock Exchanges. - Provided on the Letter of Offer (LOF)/ Application Form.
Rights Entitlement (RE) and Ratio	- Number of securities that a shareholder is entitled to in a Rights Issue. - Typically in proportion to the number of equity shares held by the eligible shareholder on the Record Date; - Disclosed to the Stock Exchanges. - Provided on the LOF/ Application Form.
Renunciation of REs	- Transfer of REs by an eligible shareholder, either on-market or off-market, to another person, whether an existing shareholder or not, in exchange of a consideration or otherwise; - May be done to the full extent of the REs or for a part of the REs received by a shareholder.

Rights Issue – Key Terms



Renunciation Period	- Period during which shareholders/ investors can renounce or transfer their Rights Entitlements; - Disclosed in the Letter of Offer (LOF).
Rights Issue Price	- Price to be paid by an applicant to subscribe to the securities offered through Rights Issue.
Issue Period	- Minimum period of 15 days. - May be extended to maximum of 30 days between Issue Opening Date and Issue Closing Date, inclusive of both days, during which applicants can submit their applications.
Promoter Subscription	- Disclosure relating to the intention of the Promoter and Promoter Group to participate in the Rights Issue. - Made in the section “Capital Structure” of the LOF.
ASBA	- Application Supported by Blocked Amount. - To make an application authorizing the Self Certified Syndicate Bank (SCSB) to block the application money in an ASBA account maintained with the SCSB.

Rights Issue – Key Documents



Draft Letter of Offer (DLOF)	• Draft offer document • Filed with SEBI for observations • Includes issue related information and disclosures • Made available on website of SEBI and Lead Managers
Letter of Offer (LOF)	• Final offer document • Includes the Issue Price, Rights Entitlement (RE) Ratio, Issue Period, Renunciation dates, other key terms of the Rights Issue, etc. • Available on website of SEBI, Lead Managers, Registrar to the Issue, Company. • Also Filed with the Stock Exchanges • Copy may be requested from Lead Managers, Registrar or Company
Application Form (including online application form)	• To make an application for allotment of securities in the Rights Issue • Sent via e-mail / dispatched through registered post, speed post, courier at-least 3 days before issue opening • Online application form provided by SCSB/ through Registrar's Web-based Application Platform (RWAP - on website of Registrar)

Abridged Letter of Offer (ALOF)	• Abridged version of the LOF • Sent to the shareholders along with the Application Form • Sent via e-mail/ dispatched through registered post / speed post/ courier at-least 3 days before issue opening
Rights Entitlement Letter	• A letter/ notification containing details of Rights Entitlement • Sent to shareholders who are eligible for rights issue • Contains details of number of equity shares held by the shareholder as on the Record Date, RE ratio, number of securities entitled to apply etc. • Sent via e-mail/ dispatched through registered post / speed post / courier at-least 3 days before issue opening • Also available on website of Registrar to the Issue

Sample Rights Issue Application Form (1/4)



ISSUE OF 42,26,26,894 PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 1,257 PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 1,247 PER RIGHTS EQUITY SHARE) AGGREGATING TO ₹ 5,31,24,20,05,758 ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 15 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY ON THE RECORD DATE, THAT IS, ON MAY 14, 2020 (THE "ISSUE"). FOR DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 272 OF THE LETTER OF OFFER.

PAYMENT SCHEDULE FOR THE RIGHTS EQUITY SHARES

Amount Payable per Rights Equity Share*	Face Value (₹)	Premium (₹)	Total (₹)
On Application	2.50	311.75	314.25
One or more subsequent Calls as determined by our Board at its sole discretion, from time to time	7.50	935.25	942.75
Total	10.00	1,247.00	1,257.00

**For further details on Payment Schedule, see "Terms of the Issue" on page 272 of the Letter of Offer.*

Amount to be paid at time of application

Amount to be paid later

[illegible][illegible]

Note: Non-resident Applicants applying on non-repatriation basis should select "Resident".

For NSDL enter 8 digit DP ID followed by 8 digit Client ID / For CDSL enter 16 digit Client ID.

[illegible]

Note: Allotment of Rights Equity Shares shall be made in dematerialized form only.

→ To be filled by Applicant

Sample Rights Issue Application Form (3/4)



5. APPLICATION DETAILS

Rights Equity Shares (Including additional Rights Equity Shares) applied for [I]

Total amount payable on application at ₹ 314.25 per Rights Equity Share [II] = [I] x ₹ 314.25	
(₹ in Figures)	(₹ in Words)

6. PAYMENT DETAILS [IN CAPITAL LETTERS]

Amount blocked (₹ in figures):	(₹ in words)

ASBA BANK Account No.	
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Name of ASBA Bank Account Holder :

SCSB Name and Address :

I/We authorise the SCSB to block the amount specified above as part of the ASBA process. I/ We confirm that I/ we are making the payment towards my/our Application through my/ our bank account only and not using any third party bank account for making such payment. Further, I/we confirm that the ASBA Account is held in my/our own name.

I/We understand that on Application, Investors will have to pay ₹ 314.25 per Rights Equity Share, which constitutes 25% of the Issue Price and the balance ₹ 942.75 per Rights Equity Share, which constitutes 75% of the Issue Price, will have to be paid, on one or more Call(s), as determined the Board of Directors of the Company at its sole discretion. Further, I/we understand that Rights Equity Shares in respect of which the Calls payable remain unpaid may be forfeited, at any time after the due date for payment of the balance amount due in accordance with the Companies Act, 2013 and the Articles of Association.

SIGNATURE OF ASBA BANK ACCOUNT HOLDER

Sole/First Account Holder

Second Joint Account Holder

Third Joint Account Holder

Note: Signature(s) as per the specimen recorded with the SCSB. In case of joint shareholders, all the joint shareholders must sign in the same sequence as per specimen recorded with the SCSB.

Sample Rights Issue Application Form (4/4)



7. SIGNATURE OF APPLICANT(S)

I/We hereby confirm that I/we have read, understood and accept the terms and conditions of this Application Form, Rights Entitlement Letter, Abridged Letter of Offer and Letter of Offer. I/we hereby confirm that I/we have read the Instructions for filling up this Application Form given overleaf. I/We understand that in case of Allotment of Rights Equity Shares to me/us, my/our beneficiary account as mentioned in this Application Form would get credited to the extent of allotted Rights Equity Shares.

[Red dashed box for signature]

Sole/First Applicant

[Red dashed box for signature]

Second Joint Applicant

[Red dashed box for signature]

Third Joint Applicant

Note: Signature(s) as per the specimen recorded with the Depository. In case of joint shareholders, all the joint shareholders must sign in the same sequence as per specimen recorded with the Depository.

Tear Here

ACKNOWLEDGEMENT SLIP FOR APPLICANT

Received from	[Red dashed box]										APPLICATION FORM NO.
PAN	[Red dashed box]										
DP ID and Client ID	[Red dashed box]										Collecting SCSB's Sign & Seal
Amount blocked(₹ in figures)	[Red dashed box]		Bank & Branch	[Red dashed box]							
ASBA Account No.	[Red dashed box]										Date [Red dashed box]
Tel. / Mobile No.	[Red dashed box]				Email Id:	[Red dashed box]					

[Red dashed box]

→ Declarations on Source of funds and Future payments

[Blue dashed box]

→ Signature must match with specimen signatures provided

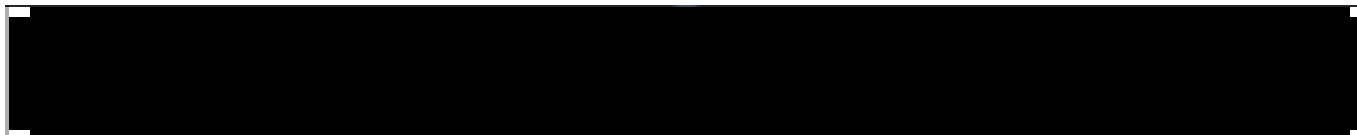
[Green dashed box]

→ To be filled by Bank (SCSB)

Sample Abridged Letter of Offer (ALOF)



FOR THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY ONLY			
This is an Abridged Letter of Offer containing salient features of the Letter of Offer dated May 15, 2020 ("Letter of Offer") which is available on the website of the Registrar, our Company, the Global Co-ordinators and Lead Managers, the Lead Managers and the Stock Exchanges. You are encouraged to read greater details available in the Letter of Offer. Capitalized terms not specifically defined herein shall have the meaning ascribed to them in the Letter of Offer.			
THIS ABRIDGED LETTER OF OFFER CONTAINS 12 PAGES. PLEASE ENSURE THAT YOU HAVE RECEIVED ALL THE PAGES			
Our Company has made available on the Registrar's website at https://rightshkfinetech.com and the Company's website the Abridged Letter of Offer along with the Rights Entitlement Letter and Application Form to the Eligible Equity Shareholders who have provided an Indian address to our Company or who are located in jurisdictions where the offer and sale of the Rights Equity Shares is permitted under laws of such jurisdictions. You may download the Letter of Offer from the website of the Securities and Exchange Board of India ("SEBI"), the stock exchange where the Equity Shares of our Company are listed, i.e., BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges", the Global Co-ordinators and Lead Managers, the Lead Managers and the Registrar, i.e., at www.sebi.gov.in , www.bseindia.com , www.nseindia.com , www.nifl.com , www.investorhelpline.com , www.capitalmarket.com , www.bseportal.com , www.nseportal.com , www.cricbse.com , www.cricgroupglobal.com , www.icicisecurities.com , www.idfc.com/capital/index.htm , www.jpmfi.com , www.morganstanley.com/about-us/global-offices/asia-pacific/india , www.abcap.com and https://rightshkfinetech.com , respectively.			



PROVIDER OF OUR COMPANY			
ISSUE DETAILS, LISTING AND PROCEDURE			
ISSUE OF 42,06,26,894 PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("RIGHTS EQUITY SHARE") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 1,257 PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 1,247 PER RIGHTS EQUITY SHARE) AGGREGATING TO ₹ 5,31,24,26,89,788 ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 15 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY ON THE RECORD DATE, THAT IS, ON MAY 14, 2020 (THE "ISSUE"). FOR DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 272 OF THE LETTER OF OFFER.			
PAYMENT SCHEDULE FOR THE RIGHTS EQUITY SHARES			
Amount Payable per Rights Equity Share*	Face Value (₹)	Premium (₹)	Total (₹)
On Application	2.50	311.75	314.25
One or more subsequent Call(s) as determined by our Board at its sole discretion, from time to time	7.50	935.25	942.75
Total (₹)	10.00	1,247.00	1,257.00
*For further details on Payment Schedule, see "Terms Of The Issue" on page 272 of the Letter of Offer.			
The Equity Shares are listed on BSE and NSE. Our Company has received "in-principle" approvals from BSE and NSE for listing the Rights Equity Shares through their respective lotteries dated May 8, 2020. Our Company will also make applications to the Stock Exchanges to obtain their trading approvals for the Rights Entitlements as required under the SEBI circular bearing reference number SEBI/HO/CFD/DIL2/CIR/2020/13 dated January 22, 2020. For the purposes of this issue, designated stock exchange ("DSE") is BSE.			
Procedure: If you wish to know about processes and procedures applicable to rights issue, you may refer to the section titled "Terms of the Issue" on page 272 of the Letter of Offer. You may download a copy of the Letter of Offer from the website of SEBI, BSE, NSE, Registrar and the Global Co-ordinators and Lead Managers as stated above.			
ELIGIBILITY FOR THE ISSUE			
Our Company is eligible to undertake the issue in terms of Chapter III of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations") and to make reduced disclosures in the Letter of Offer in terms of Part B of Schedule VI of the SEBI ICDR Regulations. Further, our Company satisfies the conditions specified in Regulation 99 of the SEBI ICDR Regulations read with SEBI Circular dated April 21, 2020, bearing reference no. SEBI/HO/CFD/CIRC/2020/60/2020 and accordingly, our Company is eligible to undertake the issue by way of a "fast track issue".			
Whether the Company is compulsorily required to allot at least 75% of the net offer to public, qualified institutional buyers: Not Applicable, the issue being a rights issue.			
INDICATIVE TIMETABLE*			
Issue Opening Date	Wednesday, May 20, 2020	Date of Allotment / Initiation of Refunds (on or about)	Wednesday, June 10, 2020
Last Date for On Market Renunciation **	Friday, May 29, 2020	Date of credit of Rights Equity Shares to demat account of Allottees (on or about)	Thursday, June 11, 2020
Issue Closing Date*	Wednesday, June 3, 2020	Date of listing / Commencement of trading of Rights Equity Shares on the Stock Exchanges (on or about)	Friday, June 12, 2020
Finalization of books of Allotment with the DSE (on or about)	Wednesday, June 10, 2020		

- * The above time table is indicative and does not constitute any obligation on our Company or the Global Co-ordinators and Lead Managers and Lead Managers.
- ** Eligible Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Shareholder on or prior to the Issue Closing Date.
- * Our Board or a duly authorized committee thereof will have the right to extend the time period as it may determine from time to time, provided that this Issue will not remain open in excess of 20 (twenty) days from the Issue Opening Date. Further, no withdrawal of application shall be permitted by any Applicant after the Issue Closing Date.

Sample Rights Entitlement Letter



ENTITLEMENT LETTER FOR RIGHTS ISSUE

[Date]

DP ID – Client ID / Folio No.:

Sole/First Holder Name:

Joint Holder 1:

Joint Holder 2:

Joint Holder 3:

Address:

Dear Shareholder,

[Subject Line including Issue Details etc.]

With reference to above, please find below the details of Equity Shares held by you as on Record Date, i.e., [Date] along with your Rights Entitlements for information:

Number of Equity Shares held by you on Record Date	Number of Rights Entitlements (Refer Note 2 below)

You are requested to take note of the following important schedule and details in relation to the Rights Issue:

Issue Opening Date	[Date]
Last date for On Market Renunciation of Rights Entitlements*	[Date]
Issue Closing Date	[Date]

* Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncees on or prior to the Issue Closing Date.

Credit of Rights Entitlements (REs)

- A separate ISIN is created for REs.
- Demat form only.
- REs credited to the demat account of the shareholders as on Record Date, before the issue opening date.
- May be credited to demat suspense escrow account in certain cases such as shares held in physical form, shares under litigation, frozen demat account, details of demat account not available, etc.

How to check your REs?

- Rights Entitlement Letter sent to the shareholders.
- On the website of Registrar (by keying in details like Folio Number/ DP ID-Client ID, PAN, etc.).
- Receipt of credit message from NSDL/ CDSL on credit of REs.
- Demat statement from depository participant showing credit of REs.

What to do with Rights Entitlements?

– Options available



Apply to full extent
of Rights
Entitlement

Apply for a part of
the Rights
Entitlement (without
renouncing the
other part)

Apply for a part of
the Rights
Entitlement and
renounce the other
part of the Rights
Entitlement

Apply for the full
extent of the Rights
Entitlement and
apply for additional
Rights securities *

Renounce the
Rights Entitlement
in full

**Shares will be allotted if the Rights Issue is under-subscribed*

FAQs on Rights Entitlements

- [SEBI FAQs](#)
- [BSE FAQs](#)
- [NSE FAQs](#)

Price paid to purchase REs on market is not connected to amount paid in Rights issue subscription! They are independent of each other.

Trading in Electronic Rights Entitlements



How to trade in Rights Entitlements?

On-Market

Buy/ sell on the floor of the Stock Exchanges through a Stock Broker

- T + 2 settlement (T refers to the date of trading)
- Trade for trade (No short selling allowed)
- Trading commences along with the opening of the Issue
- Closes 4 working days prior to the closure of the Issue
- Trading in normal market hours

Off-Market

Buy/ sell using Delivery Instruction Slips (DIS)

- Trade to be effected off-market between buyer and seller
- Off-market transfer to be completed in such a manner that the REs are credited to the demat account of the Renouncees on or prior to the Issue Closing Date

REs which are neither renounced nor subscribed, on or before the Issue Closing Date will lapse and shall be extinguished after the Issue Closing Date.

Overview of Rights Issue Application Process



How to Apply in a Rights Issue?

Apply Through ASBA

- Application money remains in Applicant's bank account till allotment
- List of SCSBs available at:
<https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34>

Physical ASBA

- Application Form to be printed, filled-in and submitted to the Designated Branches of the SCSBs
- Applicants can also submit a Plain Paper Application to the Designated Branches of the SCSB

Online ASBA

- Online/ electronic application through using the website of the SCSBs (if made available by such SCSB)
- Check with your SCSB if it offers an online facility for making application in a Rights Issue

Apply Through Registrar's Web based Portal (R-WAP)*

- Application money gets debited from Applicant's bank account
- Please note that the R-WAP procedure may vary; Investors are requested to check the LOF and Application Form of the relevant Rights Issue

- Special online application facility created by the Registrar to the Issue
- Applicants to Log into Registrar's web based portal (details will be available in LOF and Application Form)
- Submit online form using R-WAP and make payment through net banking or UPI (as applicable)
- Online acknowledgment upon successful completion
- May only be available for Resident Investors (check LOF/ Application Form for further details)

Currently available only for Rights Issues opening on or before **December 31, 2020*

Investors can make payment only using bank account held in their own name - Third-party payments would not be accepted
An application cannot be made by cash/ cheque

Participation in Rights Issue by Shareholders holding Physical Shares



Credit of REs for Physical Shareholders

Credited to a separate Escrow Demat Account before the opening of the issue

Option 1

Physical Shareholder can open a demat account before 2 Working Days prior to issue closing date

Furnish the relevant details* to the Company or Registrar no later than 2 Working Days prior to issue closing date

REs transferred to the demat account latest by 1 Working Day prior to issue closing date

Application can be made on or prior to the issue closing date – Application will be considered only if REs are in the demat account furnished

Option 2*

Additional facility for Physical Shareholders who cannot open a demat account before to 2 Working Days prior to Issue Closing Date

Application can be made through R-WAP specifying the folio no. and other details during the issue period (Physical Shareholders will be ineligible to renounce REs)

Allotted securities will be kept in a suspense demat account maintained by the Company

Post Allotment

Physical Shareholder to Open demat account

Submit relevant details* to Company or Registrar in specified timeframe

Get credit of Rights securities in the demat account

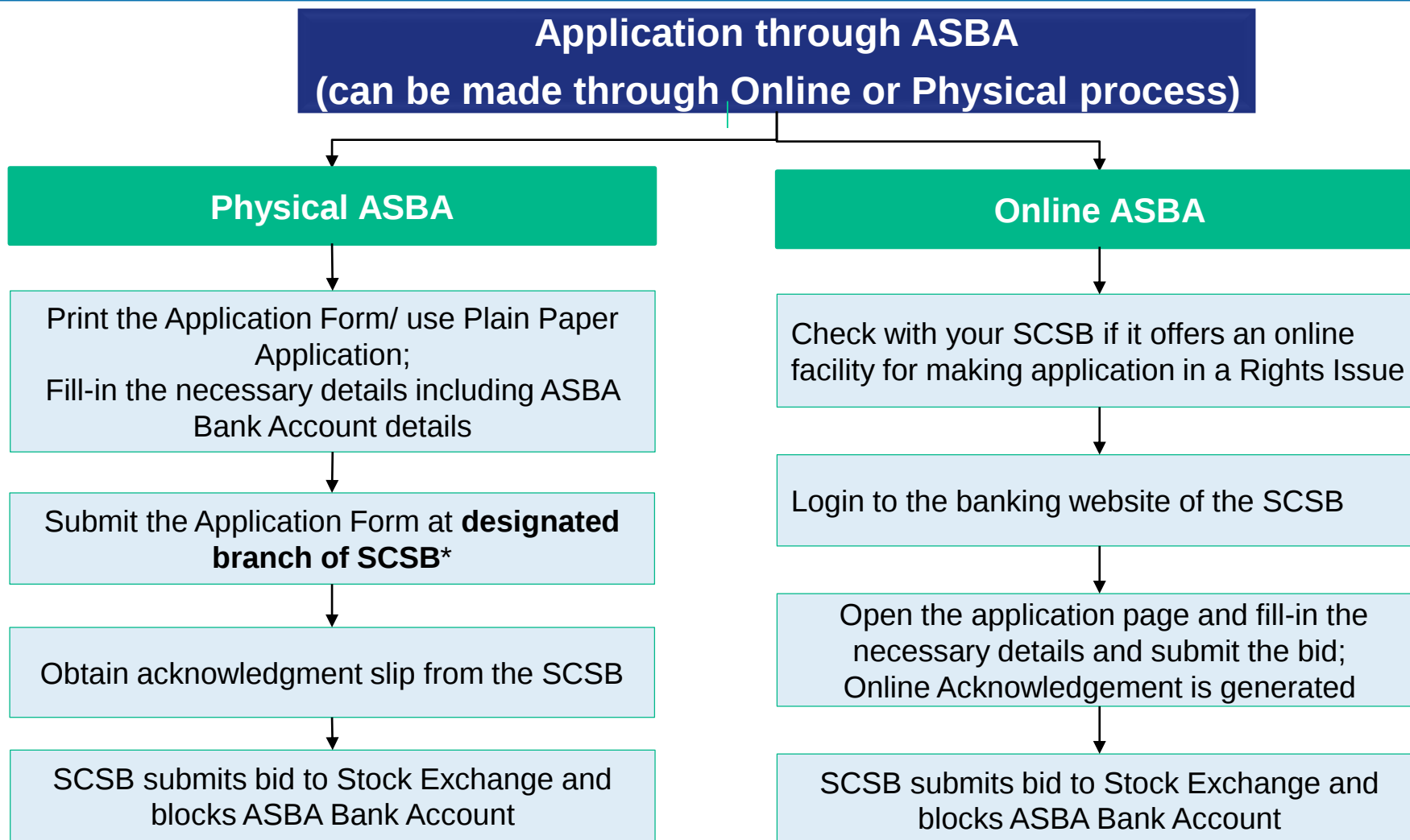
***Currently available only for Rights Issues opening on or before December 31, 2020**

* Name(s), Indian address, email address, contact details and details of demat account along with copy of self attested PAN and self-attested client master sheet

- Option to make an application on Plain Paper.
- Application to be submitted to SCSB before issue closing, for blocking of application money in Applicant's bank account with the said SCSB.
- REs cannot be renounced.
- Details to be provided in Plain Paper Application:
 - Name of Issuer Company
 - Name and address of shareholder including joint holders (in same order & as per specimen recorded with issuer/ depository)
 - Registered Folio No./ DP and Client ID No
 - No. of shares held as on Record Date and allotment option selected (only demat form)
 - No. of rights securities entitled to and applied for within entitlement;

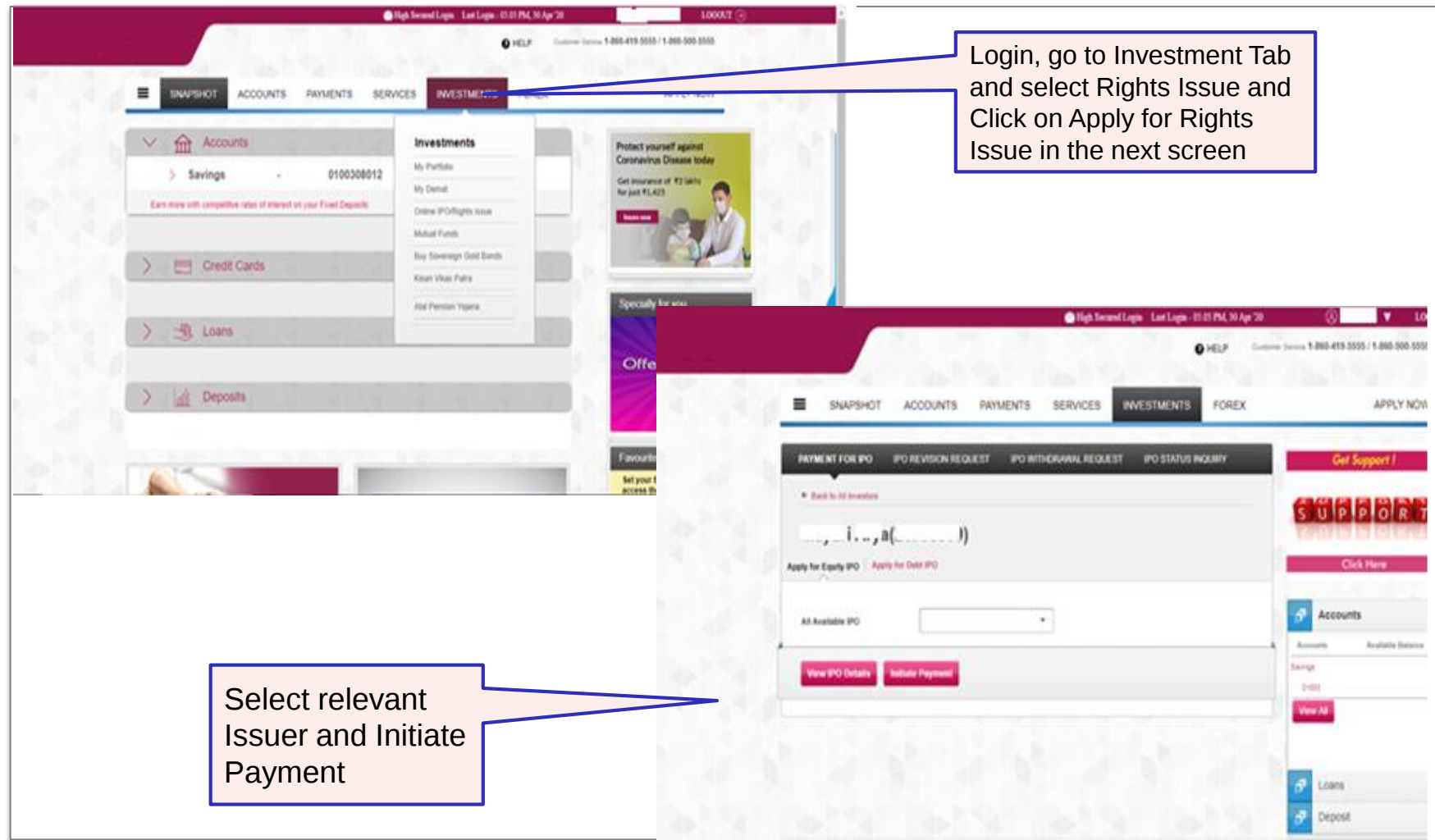
- No. of additional rights securities applied for, if any;
- Total no. of rights securities applied
- Details of the ASBA Bank Account and authority to SCSB to block equivalent amount
- In case of NRI shareholders making application with Indian address, details of NRE/ FCNR/ NRO Account maintained with the SCSB
- PAN of shareholder (including each joint holder), except for applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts
- Signature of the shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB)
- Copies of any approvals required to make application
- One of the risks of making an application on Plain paper is that application may get delayed / lost in transit.

Application through ASBA Mechanism



- The list of banks and branch details for the ASBA process is provided on the website of SEBI at <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34/>

Illustration of Online ASBA: Application through Internet Banking (1/2)



Login, go to Investment Tab and select Rights Issue and Click on Apply for Rights Issue in the next screen

Select relevant Issuer and Initiate Payment

Illustration only. Please contact your SCSB for the details on online ASBA facility for Rights Issue, if any, provided by it.

Illustration of Online ASBA: Application through Internet Banking (2/2)

nyportal/rBanking/axisprioritybanking/axis.feba.prt.investments/axis.feba.prt.IPOHR/lut/p/a1/IJJBb4JAEIV_iwcvJrqzu4D

1 Enter Details

Investor Details

Depository Name
NSDL

DP ID
IN304295

Client ID
21 0 9

Beneficiary No.
-

PIN Card
AORP Q

Investor's Name
M A

IPO Details

Company Name
M/s. RELIANCE INDUSTRIES LTD(RIGHTS ISSUE)

IPO Symbol
RELIANCE

Bid Lot
1

Face Value
10.00

Maximum Price
₹ 314.25

Minimum Price
₹ 314.25

Cut Off Price
₹ 314.25

IPO Start Date
20 May '20

IPO End Date
03 Jun '20

Discount Amount
NA

Discount Category
-

Account
Select

Investor Category
Select

Proceed >

Please select Investor Category as Rite(individuals applying upto 2 lakhs and IndividualshUFs, trusts etc applying for > Rs 2 lakhs) for applying in a rights issue.

2 Bid Details

3 Confirmation

Accounts

Accounts Available Balance

Savings 9170100 ₹

View All

Loans

Deposit

Read the Instructions, fill in necessary details

Click proceed to submit the bid. Thereafter, confirm details and complete the application

co.in/vps/myportal/rBanking/axisprioritybanking/axis.feba.prt.investments/axis.feba.prt.IPOHR/lut/p/a1/IJJBc4lwEiV_iwcvzmg2B8B6C1UUBJ

2 Bid Details

IPO Details

Bid Lot	Price Range	Cut Off Price	Open Dates
1	₹ 314.25 - ₹ 314.25	₹ 314.25	20 May '20 - 03 Jun '20

Insert Bid Details

Bid No.	Multiple Of Bid Lot	Bid Price
1		☐ Cutoff Price ☐ BID_PRICE_TEXT ₹
2		☐ Cutoff Price ☐ BID_PRICE_TEXT ₹
3		☐ Cutoff Price ☐ BID_PRICE_TEXT ₹

Proceed >

1) In case, your bid amount is greater than Rs. 2 lakhs, please do not select Cut Off button, please select the BID PRICE TEXT button and enter the bid amount.

2) Please note that the IPO Application is available till 3 pm IST on the last day of the IPO offer period.

3) You hereby confirm that you are an existing shareholder hence are entitled to apply to Rights Issue as per 'Letter of Offer' issued by the company.

3 Confirmation

Accounts

Accounts Available Balance

Savings 9170100 ₹

View All

Loans

Deposit

Rights Issue Application through R-WAP



Visit Registrar's Web based portal and go to **R-WAP** -> **Apply for Rights Issue**



Confirm details and complete necessary verification procedures (including through OTPs)



Select payment option (Through Internet banking/ UPI) and proceed for payment



Complete payment



Generate reference number for application

- Please note that the R-WAP procedure may vary;
- Investors are requested to check with LOF and Application Form for their Rights Issue

Applying through R-WAP: Confirm Details and Verification



- Enter DP ID-Client ID, and PAN

CONFIRMATION DETAILS

- ☒ I am a shareholder as on Record Date and undertake to hold RE till issue closing date
- ☐ I am holding the shares in Physical Form ☒ I am holding the shares in Dematerialised Form
- ☐ I am renouncee and hold rights entitlement in valid demat account and undertake to hold RE till issue closing date (i.e. June 3, 2020)

Please enter the required detail to proceed

☐ Select if you are resident of Sikkim or Exempted from obtaining a PAN.

Enter DPID Client ID *(Electronic) (#)

Enter PAN *

(*) For NSDL, please provide your DP ID which starts with IN and Client ID in Full. For CDSL, please provide your demat account in full. Please refer to Client Master List.

CANCEL

SUBMIT

- Enter Email address and mobile number and generate OTP
- Enter OTP and complete verification

EMAIL OR MOBILE VERIFICATION

Enter Email ID

Enter Mobile No

RESEND OTP

Enter OTP *

VALIDATE OTP

Applying through R-WAP: Application



Fill in the necessary details in the required fields

No of shares to apply

Bank Details – Net Banking or UPI

DEMAT ACCOUNT : [REDACTED]

SHAREHOLDERS INFO

Name of the Shareholder
[REDACTED]

No. of shares Entitled
6

Calculated as per your shareholding as on Record Date and will vary if you have purchased or sold Rights Entitlement

ENTER YOUR INVESTMENT PARTICULARS

Total No. of shares applied for
100

additional shares that you intend to invest

YOUR BANK PARTICULARS AS PER THE RECORDS

Bank Account No.
[REDACTED]

Bank IFSC
[REDACTED]

Holding as on Record Date
100

Amount to be Paid on Total Shares
31425.00

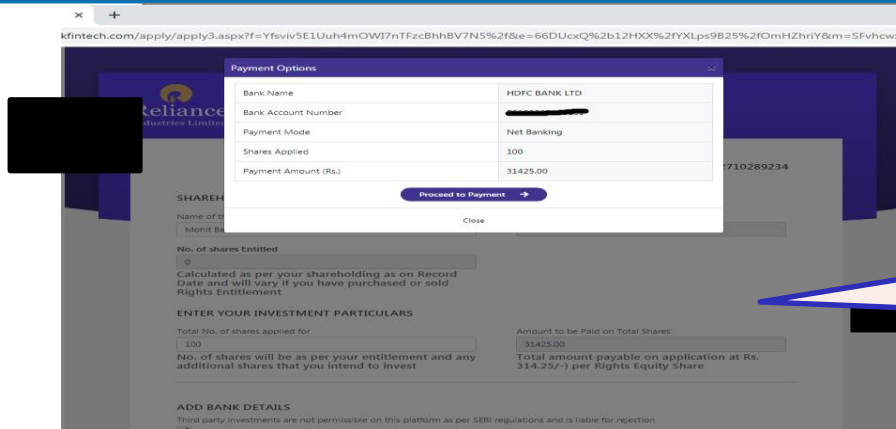
Total amount payable on application at Rs. 314.25/- per Rights Equity Share

Bank Name
[REDACTED]

[Pay using Net Banking](#) [Pay using UPI](#) [CHANGE BANK DETAILS](#)

Net banking facility is not available for the bank details selected by you, please either change the bank details or pay using UPI. Please make the payment with bank credentials linked to the bank account provided else it will be liable for rejection on account for third party investment.

Application through R-WAP Payment



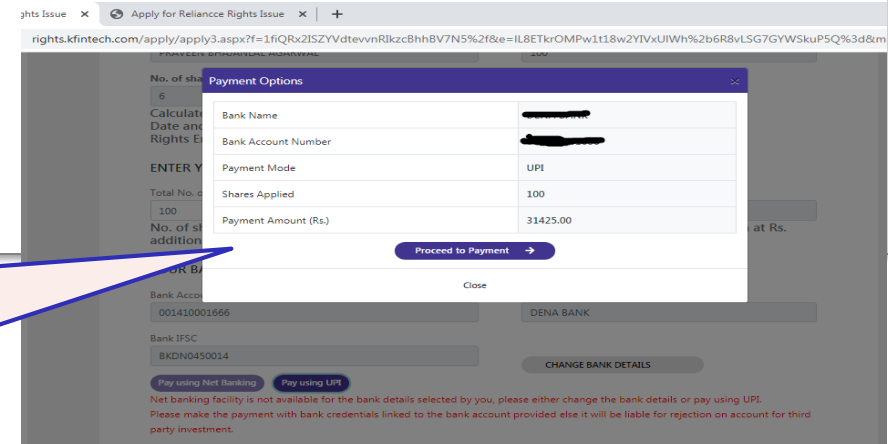
The screenshot shows a web browser window with the URL `kfintech.com/apply/apply3.aspx?f=YfsvivSE1Uuh4mOWI7nTFzcBhhBV7N5%2f8e=66DUcxQ%2b12HX%2fYXLpe9B25%2fOmHZhrY&m=SFvhcw%`. A modal dialog titled "Payment Options" is open, displaying the following details:

Field	Value
Bank Name	HDFC BANK LTD
Bank Account Number	[REDACTED]
Payment Mode	Net Banking
Shares Applied	100
Payment Amount (Rs.)	31425.00

At the bottom of the dialog is a button labeled "Proceed to Payment" with a right-pointing arrow. The background page shows the "SHAREHOLDERS" section of the Reliance website, with fields for "No. of shares Entitled" and "ENTER YOUR INVESTMENT PARTICULARS".

- Click on “Proceed to payment”,
- You will be taken on your bank page/ UPI Application to make payment
- Once payment is completed, a reference no for your application will be generated

- If you choose to pay through UPI, necessary bank account details need to be entered
- Click on “Proceed to payment”,
- You will be taken on your bank page/ UPI Application to make payment
- Once payment is completed, a reference no for your application will be generated



This screenshot shows the same "Payment Options" dialog box, but with the "Payment Mode" set to "UPI". The "Bank Name" is "DENA BANK" and the "Bank Account Number" is "001410001666". The "Shares Applied" is still 100, and the "Payment Amount (Rs.)" is 31425.00. The "Proceed to Payment" button is visible at the bottom. The background page shows the "rights.kfintech.com" URL and the "Apply for Reliance Rights Issue" page.

- Status of allotment/ refund related to Rights Issue application →
 - informed to investors by SMS/email/ letter.
 - May be checked by visiting “Investor Services” section on the website of the Registrar to an issue and Share Transfer Agents (RTA).

- Issue with regard to Non-allotment of shares / Refund etc. →
 - Contact RTA immediately.

➤ Contact Details of RTA:

- Provided in Letter of Offer of Rights Issue
- Available on SEBI Website at:

<https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=10>

➤ Non-Satisfactory Resolution by RTA -> File a complaint against RTA SEBI on:

- SEBI SCORES (<https://scores.sebi.gov.in/>).
- SMART ODR (<https://smartodr.in/>)

Illustration for Allotment Status (Email)



From: <bse.ibbs@bseindia.in>
Date: Fri, Dec 27, 2019 at 7:03 PM
Subject: Allocation Details of IPO - PRI [REDACTED]
To: <[REDACTED]>

Dear Investor,

Please note that your Application No. 2400024056424483 [REDACTED] had been submitted on iBBS (internet Based Book Building platform of BSE). The allotment details are as follows:

B [REDACTED]	Qty	Price	Allotment Qty	Allotment Price
56430184	168.0000	178.0000	84	178

Investors are requested to contact the RTA/Company for more details about allotment.

Regards,
BSETeam.

This is Autogenerated mail.

Click [here](#) to unsubscribe

- Promoter can subscribe to entire lot of shares.
- No minimum subscription.

Illustration for Allotment Status (RTA Website)



Please select company:

-----Select Company-----

☒ PAN ☐ App. No. ☐ DP/Client ID

Enter PAN

Enter Captcha

7Q2Q

Submit

Illustration for Allotment Status (Bank/ Stock Broker Website)



IPO/RIGHTS ISSUE ORDER BOOK

From Date : 01/01/2020

To Date : 16/08/2020

Status : All

View

Trans. Date	Trans. ID XXXXXXXXXXXX	Name	Issue Type	Application No. XXXXXXXXXXXX	Amt payable / receivable	Payment Mode XXXXXXXXXXXX	Bids	Cut off price	Qty	Price in Rs.	Value	Shares Alloted	Tax Saving
	Trans. Type			Status		PAN Verification Status							
25/05/2020 09:40:46	12283796 XXXXXXXXXXXX	RIGHTS ISSUE :	RIGHTS ISSUE	Executed	4,085.25	Normal Allocation	Bid1	☒	13	314.25	4,085.25	13	
	Original	Verification Successful		Bid2		☐	0	0.00	0.00				
		Bid3		☐		0	0.00	0.00					

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Securities and Exchange Board of India

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Securities Markets
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Har Investor Ki Taaqat



SCAN TO VISIT
SEBI Investor Website
<https://Investor.Sebi.Gov.In>

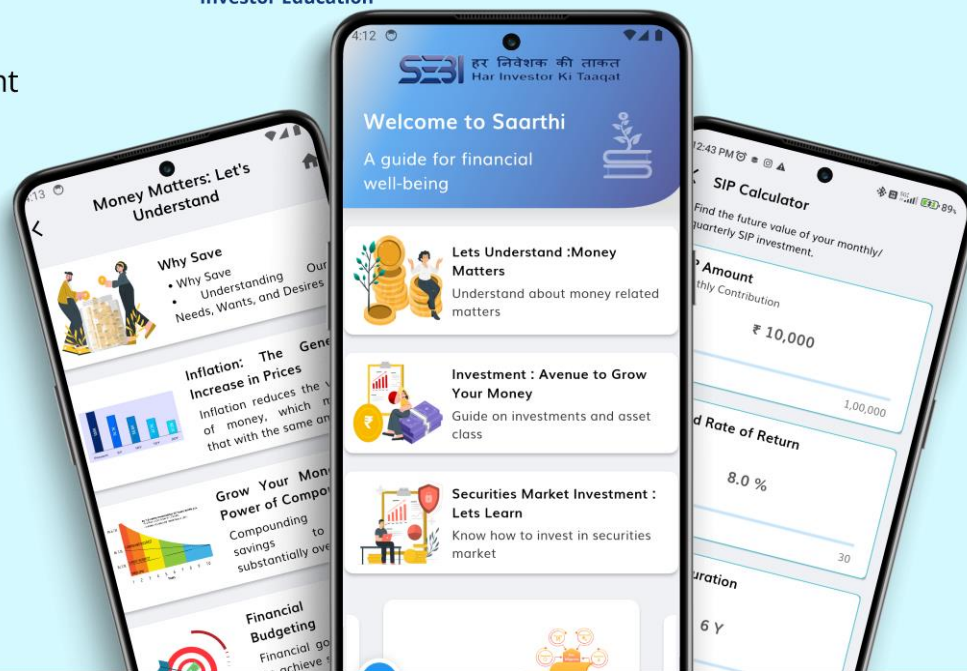
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-  Resources and Educational Videos designed to increase investor awareness.
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-  Do your Financial Health Check-up,

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New SEBI Investor Website



<https://investor.sebi.gov.in>



Dive into Money Matters to grasp Personal Finance concepts.



Educational Resources, related to investments, including securities market



Access a range of Financial Tools and Calculators.

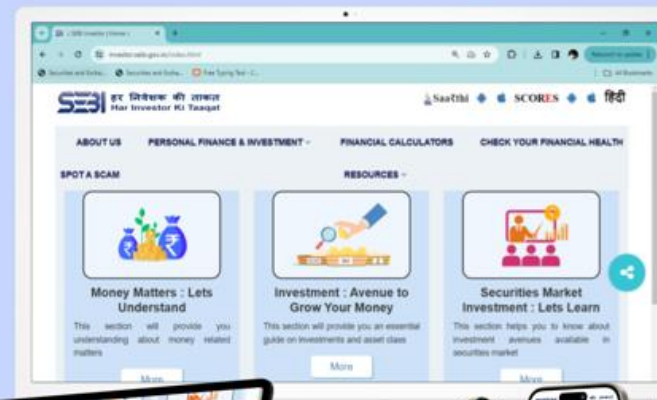


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SCAN THE QR CODE



Thank You